

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1383 of 2019

IN THE MATTER OF:

Rishab Jain (Director)

....Appellant

Vs.

S.S. Enterprises & Anr.

....Respondents

Present:

**For Appellant: Mr. Ashish Deep Verma, Ms. Kamyia Ritu Verma
and Mr. Upendra Nagar, Advocates**

**For Respondents: Mr. Ritesh Agrawal, Ms. Aishwarya Adlekha, Mr.
Teejas Bhatia, Advocates for R-1.**

**Mr. Shailendra Singh, Ms. Muskaan Garg and Mr.
Abhishek Parmar, Advocates**

O R D E R

08.01.2020: The Learned Counsel Mr. Shailendra Singh for the Interim Resolution Professional informs this Tribunal that he had filed Vakalatnama for Respondent No. 2 before the Office of the Registry. For filing of Reply Affidavit of Respondent No. 1, at request, the matter is adjourned to **27th January, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V. P. Singh]
Member (Technical)

sa/md